



O.A. No. 1228/99

New Delhi this the 23rd day of February, 2001

Hon'ble Mr. V.K. Majotra, Member (A) Hon'ble Mr. Shanker Raju, Member (J)

L.C. Tyagi S/o Shri Mangat Singh Tyagi, R/o Type No. 760, N.H.-4, Faridabad (Haryana)

-Applicant

(By Advocate: Shri Yogesh Sharma) /

Versus

- Union of India through
 The Secretary,
 Ministry of Water Resources,
 Govt. of India,
 Sharm Shakti Bhawan,
 New Delhi.
- The Chairman, Central Ground Water Board, Jam Nagar House, New Delhi.
- The Director (Administration),
 Central Ground Water Board,
 N.H. 4, Faridabad (Haryana)

-Respondents

(By Advocate: Shri N.S. Mehta)

ORDER (Oral)

Mr. V.K. Majotra, Member (A)

Applicant's grievance is that the respondents not finalised case for grant of higher pay scale have 1200-2040/4000-6000 at par with the Laboratory of Rs. Assistant working in the Geological Survey of India (GSI) which is illegal, unjust and arbitrary and against the The applicant equal pay for equal work. of principle having appointed as Helper in 1965 was promoted as Lab Attendent in 1968 and further promoted as Lab Assistant in August, 1976 on ad hoc basis. He was regularised as such It is stated that after the IVth Central in 1983. Commission (CPC) the pay of Lab. Assistant working in the scale of Rs. 1200-2040. fixed in the pay GSI was other similarly situated the applicant and However, persons working in the office of the respondents were



granted a lower pay scale of Rs.950-1500 (975-1540) in spite of the fact that qualifications, nature of duty and Recruitment Rules in both the department for Lab Assistants were almost same. The applicant along with other Lab Assistants made a representation to the Government for revision of pay at par with Lab Assits. of GSI. The matter was referred to the Anomaly Committee which had agreed to revise the pay scale of Lab Asstt. to Rs. 1200-2040 after changing the recruitment rules at par with GSI as was done in the case of Drawley. After the Vth CPC also the applicant was granted a lower pay scale of Rs. 3200-4900 vis-a-vis the pay scale of Rs. 4000-6000 accorded to Lab Asstt in the GSI.

- 2. Earlier on, the applicant had filed an OA 1093/93 which was dismissed as not pressed/withdrawn on 24.11.94 by the Lucknow Bench of this Tribunal. The applicant has sought grant of pay scale of Rs. 1200-2040/4000-6000 with the arrears of difference of pay scales and other consequential benefits.
- In their counter, the respondents have contended that the applicant was granted revised pay scale of Rs. 975-1540 after the IVth CPC which correspond with the pre-revised pay scale of Rs. 260-400/- to the Lab Asstt. in Central Ground Water Board (CGWB), effective from 1.1.86. It is contended that whereas the applicant had sought the same relief of grant of pay scale of Rs. 1200-2040 in the earlier OA as in the present case and the earlier OA having been dismissed as not pressed/withdrawn, the applicant cannot be allowed to seek the same relief in the present OA. Further that the applicant had willingly opted for the pay scale of Rs. 3200-4900 applicable in

GOVE. of India's Notification dated 30.9.97, the present petition is barred by limitation. The respondents have stated that whereas the Anomaly Committee had rejected the demand of the applicant on the ground that the same did not come within the laid down definition of Anomaly. According to the respondents, after considering duties, responsibilities, qualifications, hierarchical structure in the CGWB, the Lab Asstts in the organisation were accorded the revised pay scale of Rs. 3200-4900 in substitution of the pre-revised pay scale of Rs. 975-1540. The respondents have also stated that the Lab Asstt. in GSI has higher educational qualifications than the Lab Asstt. in CGWB. Therefore, the applicant cannot be granted parity with Lab Asstt in GSI.

- 4. We have heard the learned counsel of both sides and perused the material available on record.
- The first issue before us is whether after the 5. dismissal of OA-1093/93 relief relating to grant of pay scale of Rs. 1200-2040 can be rauged up in the present matter or not. The learned counsel of the applicant has stated that the earlier OA was withdrawn by them from the Lucknow Bench of the Tribunal in view of approaching recommendations of the Vth CPC. Shri Mehta, learned counsel of the respondents stated that as per order dated 24.11.94 in OA-1093/93 that OA was dismissed as not pressed/withdrawn. Shri Sharma, the learned counsel the applicant relied on a Full Bench decision in K. Raghunathan Vs. Accountant General & Ors. 1989 (1) ATJ 488 wherein it was held that dismissal of a Writ Petition in limini when no reason was given for dismissing the same does not operate as res-judicata. The learned counsl of

respondents Shri N.S. Mehta stated that OA-1093 93 was the not dismissed in limini; it was dismissed as it was not pressed by the applicant. Therefore, the ratio of the case of Shri K. Ranganathan (Supra) will not apply to the We are in agreement with the case. present the respondents that the dismissal of counsel of earlier OA will operate as res-judicata as it was dismissed in limini so far as applicant's claim for grant of the pay scale of Rs. 1200-2040 which related to the recommendations of the IVth CPC is concerned. Shri Mehta has taken exception to the present OA as being barred by when the pay scale According to him, limitation. by the Vth CPC was adopted by the Govt. of recommended India vide its Notification of 30.9.97 and the applicant had willingly accepted the same scale, the present petition is barred by limitation. In this regard, it is seen that the matter has been pending consideration with the Anomaly Committee for quite some time. Vide Minutes dated 6.4.99 of the Anomaly Committee, the proposal relating to grant of scale of Rs. 4000-6000 to Lab Assistants of CGWB as given to the Lab Assistants in GSI not considered stating "the proposal was outside the purview of the Anomaly Committee". It is also contended by the applicant that his representation has remained In view of the unresponded by the respondents till now. that the Anomaly Committee observed consideration was outside their purview on 6.4.99 and also that applicant's representation has not been decided by the respondents till now, $oldsymbol{\mathcal{I}}$ n our view, the present petition will not be hit by limitation.

6. Now we are left with the claim of the applicant for the grant of pay scale of Rs. 4000-6000 along with arrears as consequential benefits. The learned counsel of

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the applicant contended that whereas the applicant and Lab Assistant in GSI have the same educational qualifications and perform the same duties and functions, the applicant 4000-6000 not been accorded the pay scale of Rs. The Recruitment Rules Lab for Lab Assistants of GSI. in CGWB were notified in October The 1985. Assistant Assistant in the Educational Qualifications for Lab Recruitment Rules are as follows:-

1) Matriculation or equivalent qualification.

2) Three years' experience in a Chemical Laboratory.

The Educational Qualifications for Lab Assistant in GSI are as follows:-

> 1) Higher Secondary or equivalent examination in the science group.

2) Should have 2 years experience in a scientific laboratory.

Desirable: B.Sc. Degree with Chemistry

Whereas the Educational Qualification for Lab Assistant in CGWB is Matriculation with three years experience, it Higher Secondary with two years experience in a scientific for Lab Assistant in GSI. Α laboratory educational qualification of B.Sc. Degree with Chemistry qualification has also been prescribed as an educational certainly the for Laboratory Asstt. in GSI. In our view, qualifications prescribed for the Lab. Assistant the educational qualifications higher than prescribed for the Lab. Assistant in CGWB. The counsel of the respondents has brought to our attention in Union of India & Ors. Vs. P.V. Hariharan 1997 (3) SCC 568 wherein it has been held that fixation of a pay scale the function of the Government and not of the or the Tribunal. The learned counsel also stated that the Vth CPC had prescribed the respective scales for Lab. Assistant of GSI and CGWB after taking into consideration

Rules, Educational Recruitment respective their Qualifications, duties and responsibilities. Basically, fixation of a pay scale is the function of an expert body like the Central Pay Commission. However, in rare cases, the CPC may not have considered the comparative responsibilities, duties, educational qualifications, may tend t.o the Courts etc. structure hierarchical interfere and require the Government consider the t.o in the light of the observations/directions of the matter In the present case, as we have already held that Court. educational qualifications of Lab. Assistant in GSI certainly higher than those of Lab Assistant in CGWB, are not inclined to go into the question of the duties we functions of Lab. Assistant in two organisations. and difference of qualification has also aforesaid The considered by the Vth CPC in their recommendations. We no material before us to sit in judgment the conclusion and recommendations of the Vth CPC.

7. Having regard to the above reasons and discussion, we do not find it appropriate to interfere with the pay scale accorded to the applicants on the basis of the recommendations of the Vth CPC. The OA is, therefore, drismissed being devoid of merit. No costs.

S, Kum (Shanker Raju) Member (J)

(V.K. Majotra) Member (A)

cc.